



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 22nd May, 2020

No. LGL.123/2003/Pt/148.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

ASSAM ACT NO. VII OF 2020
(Received the assent of the Governor on 15th May, 2020)
THE GUWAHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2020

**AN
ACT**

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. 1 of
1973

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Substitution of the word "Gauhati" by the word "Guwahati"

2. In the principal Act, for the word "Gauhati", wherever it occurs, the word "Guwahati" shall be substituted.

Amendment of sections 51, 52, 53 and 54

3. In the principal Act, in sections 51, 52, 53 and 54, for the word "Commissioner" wherever it occurs, the words "State Election Commission" shall be substituted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.